

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 5424/2019

(Arising out of impugned final judgment and order dated 15-03-2019 in CRLA No. 1843/2004 / Correctional Order dated 28.03.2019 in Crl. Misc. Application No. 21 of 2019 passed by the High Court Of Judicature At Allahabad)

DHANANJAY

Petitioner(s)

VERSUS

THE STATE OF UTTAR PRADESH & ORS. Respondent(s)
(FOR I.R. and IA No.93626/2019-EXEMPTION FROM FILING O.T. and IA No.93619/2019-PERMISSION TO PLACE ADDITIONAL FACTS AND GROUNDS and IA No.93623/2019-PERMISSION TO FILE ADDITIONAL DOCUMENTS/FACTS/ANNEXURES)

WITH

SLP (CRL) NO. 5843/2019

(FOR INTERIM RELIEF AND EXEMPTION FROM FILING O.T.)

Date : 12-07-2019 These petitions were called on for hearing today.

CORAM : HON'BLE MR. JUSTICE ASHOK BHUSHAN
HON'BLE MR. JUSTICE NAVIN SINHA

For Petitioner(s) Mr. Amit Anand Tiwari, AOR
Ms. Devyani Gupta, Adv.

For Respondent(s) Mr. Ashok Kumar Singh, AOR
Mr. Shantwanu Singh, Adv.
Mr. Naresh Kumar Gaur, Adv.

UPON hearing the counsel the Court made the following

O R D E R

Special Leave to Appeal (Crl.) No(s). 5424/2019

Learned counsel for the petitioner submits that he was 17 years and 5 months on the date of incident.

Let a copy of the petition be served on the standing counsel for the State of U.P.

List the matter after two weeks.

SLP (CRL) NO. 5843/2019

List the matter after two weeks.

**(MEENAKSHI KOHLI)
COURT MASTER**

**(RENU KAPOOR)
COURT MASTER**